

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item No. 10

C.P (IB)300/MB/2023

CORAM:

MS. ANU JAGMOHAN SINGH

SH. H. V. SUBBA RAO

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **12.07.2023**

NAME OF THE PARTIES: **MICRO CAPITALS PRIVATE LIMITED
V/S AARYA EQUITY (INDIA) PRIVATE
LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Mr. S.A. Pathak, Ld. Counsel for the Financial Creditor is present. None present for the Corporate Debtor. Ld. Counsel for the Financial Creditor submits that the Corporate Debtor is already proceeded *ex parte*. The said submission of the Financial Creditor found substantiated after referring to an order of this Bench dt. 01.06.2023. However, Ld. Counsel for the Financial Creditor seeks time to argue the matter contending that the Arguing Counsel Mr. Lalit Joshi, is not available today. In that view of the matter, stand over to 17.08.2023, for further consideration and hearing.

Sd/-

Sd/-

**ANU JAGMOHAN SINGH
MEMBER (TECHNICAL)**

**H. V. SUBBA RAO
MEMBER (JUDICIAL)**